

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 883**  
ANSWERED ON 21<sup>st</sup> NOVEMBER, 2019

**CASES OF IRREGULARITIES IN ROAD CONSTRUCTION**

883. SHRI PRATAPRAO PATIL CHIKHLIKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the cases of corruption, irregularity, substandard quality etc. due to collusion between officers and contractors in road construction projects in the country has come to light;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) the total number of such cases that came to light during the last three years, State-wise and the action taken in these cases; and
- (d) the steps taken/being taken by the Government to prevent recurrence of such cases in future?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) No, Sir.
- (b) & (c) Does not arise.
- (d) National Highway works are executed duly following the specifications and standards laid down by Ministry of Road Transport & Highways (MoRT&H) and Indian Road Congress (IRC). The sub-standard works found, if any, are rectified as per specifications. This is ensured by appointment of consultants as Authority's Engineer/ Independent Engineer for day to day supervision and implementation of quality assurance/control as specified in contract/ concession agreement.

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